

MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 15/AM12 HELD ON 19.07.2011 AT 11.30 A.M. UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1. Shri V.K. Gupta	Addl. DG
2. Shri V.K. Srivastava	Addl. DG
3. Shri N.P.S. Monga	Addl. DG
4. Shri R.S. Ratna	Jt. DGFT
5. Shri Hardeep Singh	Jt. DGFT
6. Smt. Vibha Bhalla	Jt. DGFT
7. Smt. Subhra	Jt. DGFT
8. Shri A. Mishra	Stats Advisor
9. Shri A.K Cashyap	Dy. DGFT

The decision taken on the individual cases are as under:-

Case No.01 M/s SGM Paper Products
F.No.01/60/162/217/AM12/EFGC (PRC)
PRC Meeting No. 15/AM12 dated: 19.07.2011
Subject: - Revalidation of DFIA authorization No. 0510227993 dt. 23.9.2008

The Committee noted that above mentioned DFIA has already endorsed as transferred. The Committee therefore rejected the request of the firm.

Case No.02 M/s New Holland Fiat Pvt. Limited Mumbai
F.No. 01/60/162/1617/AM12/EFGC(PRC)
PRC Meeting No. 15/AM12 dated: 19.07.2011
Subject:- Request clubbing of 7 advance licence

The Committee decided to defer the case for next PRC.

Case No.03 M/s Gangotri Wire Ropes Pvt. Indore
F.No. 01/60/162/228/AM12/EFGC(PRC)
PRC Meeting No. 15/AM12 dated: 19.07.2011
Subject:- Request for revalidation of advance licence 1110017911 dt. 24.7.2008

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.04 M/s Astra Lingting Limited Indore

F.No. 01/60/162/226/AM12/EFGC(PRC)

PRC Meeting No. 15/AM12 dated: 19.07.2011

Subject:- Request for revalidation of advance licence 2210007756 dated 02.05.2008.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.05 M/s Arvind Limited Bangalore.

F.No. 01/60/162/203/AM12/EFGC(PRC)

PRC Meeting No. 15/AM12 dated: 19.07.2011

Subject:- Clubbing of two AA No. 0710052684 dated 02.08.2007 with 0710053212 dated 07.09.2007.

The Committee considered the request of the firm and decided to allow to club above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.06 M/s The Indure Pvt. Limited New Delhi

F.No. 01/94/180/87/AM12/PC-IV/EFGC(PRC)

PRC Meeting No. 15/AM12 dated: 19.07.2011

Subject:- Request for revalidation & EOP extension of AA No. 0510217071 dated 27.02.2008.

The Committee considered the request of the firm and decided that as the case was covered under Para 2.12 of HBP Vol.I 2009-14, no relaxation is required. The Committee agreed to the request of the firm rather than represent the RA to take necessary action only to avoid further delay.

Case No.07 M/s Gulbardarshan Chemicals.

F.No. 01/60/162/791/AM10/EFGC(PRC)

PRC Meeting No. 15/AM12 dated: 19.07.2011

Subject:- EOP extension & clubbing of two annual advance authorizations no. 3410014462 dt. 30.9.2005 and 3410012108 dt. 6.12.2004.

The Committee noted that the request has been made for two authorizations issued in 2005 and 2008 respectively. The gap between two authorization issued is substantial and as such the Committee did not agree to club these two authorizations.

Case No.08 M/s Britacel Silicones Limited Mumbai
F.No. 01/94/180/31/AM09/EFGC(PRC)
PRC Meeting No. 15/AM12 dated: 19.07.2011
Subject:- Clubbing of 14 advance authorizations

i)	0310063332 dt.12.01.2001
ii)	0310071876 dt.06.02.2001
iii)	0310079116 dt.30.03.2001
iv)	0310079678 dt.03.04.2001
v)	0310112190 dt.29.11.2001
vi)	0310120607 dt.22.01.2002
vii)	0310163847 dt.22.10.2002
viii)	0310166631 dt.12.11.2002
ix)	0310173863 dt.20.12.2002
x)	0310200715 dt.07.05.2003
xi)	0310211317 dt.01.07.2003
xii)	0310218571 dt.13.08.2003
xiii)	0310232306 dt.21.10.2003
xiv)	0310232307 dt.21.10.2003

The Committee decided to defer the case for next PRC.

Case No.09 M/s. Shri Manabendra Nath, Kolkata.
F.No. 01/60/162/588/AM11/M-21/IC
PRC Meeting No. 15/AM12 dated: 19.07.2011
Subject:- Import of 27,13,178 Nos of Ornamental Fishes(Eight Species)

The Committee noted that no objection certificate has been provided by D/o AHD&F for import of 27,13,178 Nos. Live Ornamental Fishes for stock and sales. In view of the aforesaid recommendations, PRC acceded to the request of the applicant for grant of import licence for stock and sale purpose.

Case No.10 M/s Vaneeta Impex Pvt. Limited Delhi
F.No 01/89/180/Moni05852/AM03/PC-2
PRC Meeting No. 15/AM12 dated: 19.07.2011

Subject:- Import of Copper wire rod from Sri Lanka Free Trade Agreement.

The Committee granted post-facto approval to the regularization of the imports of copper wire rod from Sri Lanka under ISFTA made by the Company from ICD, Loni in relaxation of the provision of Notification No. 8 dated 10.11.2004.

Case No.11 Department of Animal Husbandry Dairying & Fisheries.

F.No 01/89/180/0053/AM00/PC-2

PRC Meeting No. 15/AM12 dated: 19.07.2011

Subject:- Request for exemption from labeling requirement for import of Milk Powder by National Dairy Development Board (NDDB).

The Committee considered the request of Department of Animal Husbandry, Dairying & Fisheries and decided to relax the requirements of additional labelling as stipulated under condition No. 8 of Ch 1A of ITC (HS) for import by NDDB of 30,000 MTs of skimmed Milk Powder, Whole Milk Powder and 15,000 MTs of Butter, Butter Oil and anhydrous milk fat under the TRQ for the FY 2011-12.

Case No.12 M/s Ravin Cables Limited

F.No 01/81/162/769/AM09/DES-II(PT)

PRC Meeting No. 15/AM12 dated: 19.07.2011

Subject:- Request for review in respect of AA No. 0310083250 dated 04.05.2001 and 0310111242 dated 22.11.2001 issued under para 4.7.5 of HBP.

The Committee decided to defer the case for next PRC.